

ACT NO. XIII OF 1921.

[PASSED BY THE INDIAN LEGISLATURE.]

*(Received the assent of the Governor General on the 29th
September, 1921.)*

An Act further to amend the Carriers Act, 1865, in order to empower the Governor General in Council to make by notification additions to the Schedule to that Act, and to free a common carrier from liability under that Act for loss or damage, arising from the negligence of himself or of any of his agents or servants, in respect of any property which, being of the value of over one hundred rupees and of the description contained in the Schedule to that Act, has not been declared in accordance with the provisions of section 3.

WHEREAS it is expedient further to amend the Carriers Act, 1865, in manner hereinafter appearing; It is hereby enacted as follows:—

Short title.

1. This Act may be called the Carriers (Amendment) Act, 1921.

Amendment
of section 8,
Act III of
1865.

2. In section 8 of the Carriers Act, 1865 (hereinafter called the said Act),—

(1) the words "negligence or" shall be omitted,
and

(2) after the words "agents or servants," the following words shall be added, namely:—

"and

“and shall also be liable to the owner for loss or damage to any such property, other than property to which the provisions of section 3 apply and in respect of which the declaration required by that section has not been made, where such loss or damage has arisen from the negligence of the carrier or any of his agents or servants.”

3. After section 10 of the said Act, the following section shall be added, namely :—

“11. The Governor General in Council may, by notification in the Gazette of India, add to the list of articles contained in the Schedule to this Act, and the Schedule shall, on the issue of any such notification, be deemed to have been amended accordingly.”

Insertion of
new section
11 in Act III
of 1865.
Power to
Governor
General in
Council to
add to the
Schedule.